

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No. 582/94.

P.Dubey.

... Applicant.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Ms.S.Kumbhare.

Respondents by Shri M.G.Bhangade.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 4.7.1994.

Heard Ms.S.Kumbhare, counsel for the applicant and
Shri M.G.Bhangade, counsel for the Respondents.

2. Ms.Kumbhare, counsel for the applicant makes a statement
that since the post of Labour Judge at Jabalpur is vacant since last
three years and that there is no prospect that the post will be filled
up soon, she has withdrawn the representation before the Labour Court.
The Respondents to consider whether the applicants name can be included
in the seniority list of Casual Labourers in the Nagpur Division.
We direct the Respondents to consider whether the applicants name can
be included in the said list within two months from the date of
communication of this order. With this direction, the application is
disposed of.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

M.S.Deshpande

(M.S.DESHPANDE)
VICE-CHAIRMAN

B.